

(2023) 05 GUJ CK 0131

In the Gujarat High Court

Case No : R/Criminal Misc.Application No. 9344 Of 2023

Sanjaykumar Mahobatji Solanki

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 31-05-2023

Acts Referred:

Citation : (2023) 05 GUJ CK 0131

Hon'ble Judges : Hasmukh D. Suthar, J

Bench : Single Bench

Advocate : JK Shah

Judgement

Hasmukh D. Suthar, J

1. Rule returnable forthwith. The learned APP waives service of notice of rule for and on behalf of the respondent-State.
2. By this application, the applicant, an under-trial prisoner prays for temporary bail on the ground of providing financial assistance to the family.
3. In the facts and circumstances of the case and taking into consideration the grounds urged in this application, the applicant is ordered to be released on temporary bail for a period of ten days from the date of his actual release, on the applicant executing a bond of Rs.15,000=00 (Rupees Fifteen Thousand) to the satisfaction of the concerned authority, on usual terms and conditions.
4. The applicant shall not leave the territory of the State of Gujarat during his temporary bail.
5. The applicant shall surrender before the jail authority on or before the expiry of the temporary bail period, without fail.
6. Rule is made absolute to the aforesaid extent. Direct service is permitted.
7. The registry shall inform about this order to the Jail Superintendent forthwith.